

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**FILOURA BIG BROADCASTING PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Fileura Big Broadcasting Private Limited
2.	Date of incorporation of corporate debtor	27-03-2006
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / <del>Limited Liability Identification No.</del> of corporate debtor	U65990MH2006PTC160747
5.	Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6.	Insolvency commencement date in respect of corporate debtor	23-09-2025 (Order Received Date 25-09-2025)
7.	Estimated date of closure of insolvency resolution process	22-03-2026 (180 days from the Order date 23-09-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Janak Jagjivan Shah</b>  <b>IBBI Reg. No:</b> IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. <b>Email id:</b> <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 10 <sup>th</sup> Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 <b>Process Email id:</b> <a href="mailto:cirp.filoura@npvinsolvency.in">cirp.filoura@npvinsolvency.in</a>
11.	Last date for submission of claims	09-10-2025 (14 days from the receipt of the Order dated 25-09-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:cirp.filoura@npvinsolvency.in">cirp.filoura@npvinsolvency.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Filoura Big Broadcasting Private Limited on 23-09-2025 (Order Received Date 25-09-2025)

The creditors of Filoura Big Broadcasting Private Limited are hereby called upon to submit their claims with proof on or before 09-10-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV Insolvency Professionals Private Limited  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

**Through its Director - Mr. Janak Jagjivan Shah**

**Appointed as Interim Resolution Professional**

**In the matter of Filoura Big Broadcasting Private Limited**

**IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021**

**AFA Validity- 31.12.2025**

**Email for Correspondence: [cirp.filoura@npvinsolvency.in](mailto:cirp.filoura@npvinsolvency.in)**

**Date: 27-09-2025**

**Place: Ahmedabad**

**बैंक ऑफ बड़ोदा**  
**Bank of Baroda**

Maheshwari Udyan, Matunga Branch,  
467-A, Vora Bahvan, Matunga,  
Mumbai - 400019

**CORRIGENDUM**

Kindly refer to our Notice To Break Open Of Locker published in this newspaper on 21.06.2025. In this notice Name of Locker Holder :- Shalini Shankara Narayanan Locker No. 9919A0641Mavji Manji Bhandava Locker No.9919A0173 has not been broken on 22.09.2025 due to technical reason, This is for information of all concerned

Date:- 27.09.2025 Sd/-  
Place:- Mumbai Authorised Officer

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FLOURA BIG BROADCASTING PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	<b>Floura Big Broadcasting Private Limited</b>
2. Date of incorporation of corporate debtor	27-03-2006
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65990MH2006PTC160747
5. Address of the registered office and principal office (if any) of corporate debtor	502, Plot No. 01/94, Prabhakar Colony, Santacruz (East), Mumbai, Maharashtra - 400055
6. Insolvency commencement date in respect of corporate debtor	23-09-2025 (Order Received Date 25-09-2025)
7. Estimated date of closure of insolvency resolution process	22-03-2026 (180 days from the Order date 23-09-2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Janak Jagjivan Shah</b> IBBI Reg. No: IBBI/IPC-0040/PA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jangpura, South Delhi, New Delhi - 110014. Email id: ipr@npv.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 10th Floor, 1003, Zon ZI, Near Avlon Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054 Process Email id: cirp.floura@npvinsolvency.in
11. Last date for submission of claims	09-10-2025 (14 days from the receipt of the Order dated 25-09-2025)
12. Classes of creditors, if any, under clause (b) of subsection (9A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.floura@npvinsolvency.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Floura Big Broadcasting Private Limited on 23-09-2025 (Order Received Date 25-09-2025). The creditors of Floura Big Broadcasting Private Limited are hereby called upon to submit their claims with proof on or before 09-10-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

**IPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited)**  
Through its Director - Mr. Janak Jagjivan Shah  
Appointed as Interim Resolution Professional  
In the matter of Floura Big Broadcasting Private Limited  
IBBI Reg. No: IBBI/IPC-0040/PA-2/2022-23/50021  
AFA Validity: 31.12.2025  
Date: 27-09-2025  
Place: Ahmedabad Email for Correspondence: cirp.floura@npvinsolvency.in

Government of India  
Ministry of Finance and Department of Financial Services.  
**DEBTS RECOVERY TRIBUNAL NO. 1, MUMBAI**  
2nd Floor, MTNL Building, Colaba, Mumbai - 400 005  
**WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY**  
RECOVERY PROCEEDING NO. 42 OF 2024

Exh. No: 8  
Next Date: 27/10/25

**BANK OF BARODA**  
Versus  
**M/S. HER COMPLETE WOMAN AND ORS** ...CERTIFICATE HOLDER

Whereas M/s. Her Complete Woman and Ors. (Certificate Debtors) have failed to pay the sum of **Rs. 20,46,181.47 (Rupees Twenty Lacs Forty Six Thousand One Hundred Eighty One and Paise Forty Seven Only)** along with interest and cost in respect of Recovery Certificate in Transfer Original Application No. 310 of 2023 drawn up by the Hon'ble Presiding Officer.

You are hereby prohibited and restrained, until further orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property in any manner and that all persons be and that they are prohibited from taking any benefit under such transfer, alienation, possession or charge.

**SPECIFICATION OF PROPERTIES**

- Flat No. C-606, Paradise Park, Building No. 6, 'C' Wing, New Viva College, Virar (West), Palghar - 401 303.
- Flat No. A/101, on the 1st floor, admeasuring 695 sq.ft super built up area equivalent to 64.59 sq.mtrs. i.e. built up area 58.13 sq.mtrs. in the building known as 'Laxmi Kutir Co-operative Housing Society Limited', constructed on land bearing Plot No. 1 & 2, out of Survey No. 307, Hissa No. 1 Part, lying, being and situate at Village - Virar, Taluka - Vasai District - Palghar (Thane).

Given under my hand and seal of the Tribunal on this 30th day of August, 2025.

(Yatindra Kumar Sinha)  
Sd/-  
Recovery Officer  
DRT-1, Mumbai  
... (CD No.4)

**1.MR. NAVEEN KUMAR C. JHA**  
Indiabulls Finance Centre Tower - 1, 8th floor, Elphinstone Mills, Senapati Marg, Mumbai - 400 013.  
And also at  
Flat No. C/606, Paradise Park, Building No. 6, 'C' Wing, New Viva Collage, Virar (West), Palghar-401 303.

**2.MR. BHUPENDRA BRIJ BHUSHAN SINGH** ... (CD No.5)  
Star Health Insurance, 2nd floor, 204/205,349, Business Point, Western Express Highway Andheri (East), Mumbai-400 069.  
And also at  
B/301, Laxmi Kutir Building, Jain Mandir Road, Virar (West), Palghar-401 303.

**NPCL**  
Noida Power Company Limited  
Electric Sub Station, Knowledge Park-IV, Greater Noida-201310  
(CIN: U31200UP1992PLC014506)

**TENDER NOTICE** Date: 27.09.2025

Sealed tender under Two Bid System (Technical & Commercial) are invited from all the interested bidders

NIT No.	Tender Description	EMD (Rs.)	Start and Due Date & Time of Submission
NPCL/FY25-26/11 kV Metering Cubicle/035	Annual Rate Contract for the Supply of 11 kV Metering Cubicles.	1.5 Lakh	27.09.2025 & 13.10.2025 (up to 15:00 hours)

Cost of Tender Document (incl. GST) Rs 1180/-  
For other tender details and further amendment/corrigendum, please visit our website [www.noidapower.com](http://www.noidapower.com) -> Procurement -> Tenders

DGM (CMM)

**The Calcutta Stock Exchange Limited**

Regd. Office : Stock Exchange Building,  
7, Lyons Range, Kolkata - 700 001  
CIN : U67120WB1923PLC004707, Phone : 033-40253000  
Email : pdutta@cse-india.com; Website : www.cse-india.com

**NOTICE 26.09.2025**  
Sub : Seeking confirmation of deposit with CSE

Brokers of Calcutta Stock Exchange Limited (CSE) are hereby notified that ledger balance confirmation is required to be given in order to complete the valuation and exit process of CSE initiated by SEBI. CSE already sent individual letters to brokers in their recorded addresses showing ledger balance on 1.8.2025. A chunk of letters returned as undelivered. Thereafter CSE had given website notification on 2.9.2025 with an instruction to brokers for confirmation of ledger balance and provide their bank and DP accounts. Few brokers complied but substantial number of brokers have failed to confirm their balance and provide their Bank and DP account. Those members who failed to submit the bank and DP account, CSE is unable to process their refund of deposits. Detailed list of such brokers uploaded in CSE website and the link to the website is : [https://www.cse-india.com/upload/upload/Member\\_Leger.pdf](https://www.cse-india.com/upload/upload/Member_Leger.pdf). Deposits are also available with the membership department. In case any query please contact Mr. Asis Maity, OSD (email id [asismaity@cse-india.com](mailto:asismaity@cse-india.com), M : 9836900216).

Members are once again requested to provide us their confirmation and account details within 10 days from the date of this notification, failing which balance of fund and shares available with CSE will be treated as confirmed and final and no further correspondence will be entertained after 10th October 2025.

For The Calcutta Stock Exchange Limited  
OSD & Head Executive

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Website: [www.financialexpress.com](http://www.financialexpress.com)

**POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE SHAREHOLDER(S) OF SNS PROPERTIES AND LEASING LIMITED, (HEREINAFTER REFERRED TO AS "SNS" / "TARGET COMPANY" / "TC")**

**SNS PROPERTIES AND LEASING LIMITED**  
CIN : L38210DL1985PLC020853  
Regd. Office: Unit 204, Plaza P-3, Central Square, 20 Manohar Lal Khurana Marg, Bara Hindu Rao, Sadar Bazar, Delhi, India - 110006  
E-Mail: [sns.prop.ltd@gmail.com](mailto:sns.prop.ltd@gmail.com), Tel. No. : +91 7992313157 & Website: [www.snsind.in](http://www.snsind.in)

Open Offer for acquisition of 3,90,000 (Three Lakh Ninety Thousand) equity shares of ₹10 each representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of SNS Properties and Leasing Limited (hereinafter referred to as "SNS" or "Target Company" or "TC") from the public Shareholders of the Target Company by Ms. Shweta Kalra ("Acquirer 1") and Ms. Rachna Kalra ("Acquirer 2") (Hereinafter collectively referred to as "Acquirers") pursuant to and in compliance with regulations 3(1) & 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (SEBI (SAST) Regulations).

This post offer advertisement is being issued by Intellectual Corporate Advisors Private Limited, ("Manager to the Offer" / "Manager"), on behalf of Acquirers. In connection with the offer made by the Acquirers, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI (SAST) Regulations"). This Post Offer Advertisement ("PoPA") should be read together with: (a) the Public Announcement dated April 23, 2025 ("PA"); (b) the Detailed Public Statement dated April 29, 2025 that was published in Financial Express - English (all editions), Jansatta - Hindi (all editions) and Mumbai Lakhadeep - Marathi (Mumbai edition) on April 30, 2025 ("DPS"); (c) the Letter of Offer dated August 12, 2025 along with Form of Acceptance ("Lof"), and (d) the offer opening public announcement and corrigendum to the DPS that was published on August 25, 2025 in Financial Express - English (all editions) and Jansatta - Hindi (all editions) and in Mumbai Lakhadeep - Marathi (Mumbai edition) on August 26, 2025, the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

- Name of the Target Company : SNS Properties and Leasing Limited
- Name of the Acquirers : Ms. Shweta Kalra ("Acquirer 1") and Ms. Rachna Kalra ("Acquirer 2") (Hereinafter collectively referred to as "Acquirers")
- Name of the Manager to the Offer : Intellectual Corporate Advisors Private Limited
- Name of the Registrar to the Offer : Skyline Financial Services Private Limited

**5. Offer Details**

- Date of Opening of the Offer : Tuesday, August 26, 2025
- Date of Closing of the Offer : Wednesday, September 10, 2025
- Date of Payment of Consideration : Wednesday, September 24, 2025

**7. Details of Acquisition**

Sl. No.	Particulars	Proposed in the Offer Documents	Actuals
7.1	Offer Price (A)	₹10.00/-	₹10.00/-
7.2	Aggregate number of shares tendered (B)	3,90,000	600
7.3	Aggregate number of shares accepted (C)	3,90,000	500
7.4	Size of the Offer (Numbers of shares multiplied by offer price per share) (A * C)	₹39,00,000/-	₹5,000/-
7.5	Shareholding of the Acquirers before Agreement/ Public Announcement	Nil	Nil
7.6	Shares Acquired by way of Agreement*		
	· Number	73,250	73,250
	· %	4.88%	4.88%
7.7	Shares Acquired by way of Preferential Allotment		
	· Number	5,00,000	5,00,000
	· %	33.34%	33.34%
7.8	Shares Acquired by way of Open Offer		
	· Number	3,90,000	500
	· %	26.00%	0.03%
7.9	Shares Acquired after Detailed Public Statement		
	· Number of shares acquired	Nil	Nil
	· Price of shares acquired	Nil	Nil
	· % of shares acquired	Nil	Nil
7.10	Post offer shareholding of Acquirer(s) (Number & %)	9,63,250 (64.22%)	5,73,750 (38.25%)
7.11	Pre & Post offer shareholding of the public		
	· Number	9,26,750	5,36,750
	· %	61.78%	35.78%
		9,26,750	61.78%
		9,26,250	61.75%

\* The equity shares to be acquired in terms of Share Purchase Agreement has not yet been transferred in the name of Acquirers.

8. The Acquirers accept full responsibility for the information contained in the Post Offer Advertisement and for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

9. The Acquirers will consummate the Share Purchase Agreement transaction in accordance with the provisions of Regulations 22(1) and 22(3) read with Regulation 17 of the SEBI (SAST) Regulations and shall become the promoters of the Target Company and the Promoter shareholders will cease to be the promoters of the Target Company and shall be classified as a public shareholder in accordance with the provision Regulation 31A (1) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ("SEBI (LODR) Regulations").

10. A copy of this Post Offer Advertisement will be available on the website of SEBI, MSEI and at the registered office of the Target Company.

11. Capitalised terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement and/or DPS and/or Letter of Offer.

**Issued by the Manager to the Open Offer**

**INTELLECTUAL CORPORATE ADVISORS**  
Intellectual Corporate Advisors Private Limited  
Corporate Off: B-20, Second Floor, Sector 1, Noida 201301. Tel. No. : +91-0120-4266080;  
E-mail: [info@intellectualadvisors.com](mailto:info@intellectualadvisors.com) Website : [www.intellectualadvisors.com](http://www.intellectualadvisors.com)  
Contact Person: Mr. Amit Puri SEBI Registration No. : INM000012944  
Validity: Permanent CIN: U74999DL2012PTC377748

Sd/-  
Shweta Kalra  
(Acquirer 1)

Sd/-  
Rachna Kalra  
(Acquirer 2)

Place: Noida  
Date: September 26, 2025

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED NOR IS IT A PROSPECTUS ANNOUNCEMENT, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER I OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS") THE STOCK EXCHANGES.

**PUBLIC ANNOUNCEMENT**

**AARVEE**

**AARVEE ENGINEERING CONSULTANTS LIMITED**

Our Company was originally incorporated as 'Aarvee Associates Architects Engineers & Consultants Private Limited', at Hyderabad, Andhra Pradesh as a private limited company under the Companies Act, 1956 pursuant to a certificate of incorporation issued by the Registrar of Companies, Andhra Pradesh at Hyderabad on February 28, 2005. Subsequently, the name of our Company was changed to 'Aarvee Engineering Consultants Private Limited' pursuant to a Board resolution dated December 5, 2024 and a special resolution passed by the shareholders of our Company on December 17, 2024 and a fresh certificate of incorporation was issued by the Registrar of Companies, Central Processing Centre on January 8, 2025. Thereafter, our Company was converted into a public company pursuant to a special resolution passed by the Shareholders of our Company on January 20, 2025, and the name of our Company was changed to its present name 'Aarvee Engineering Consultants Limited', pursuant to a fresh certificate of incorporation was issued by the RoC on February 6, 2025. For details of changes in the name and registered office of our Company, see 'History and Certain Corporate Matters' on page 334 of the draft red herring prospectus dated September 25, 2025 ("DRHP").

Registered and Corporate Office: 8-2-5 Ravula Residency, Srinagar Colony, Main Road, Hyderabad - 500 082, Telangana, India;  
Contact Person: Sugandha Khandelwal, Company Secretary and Compliance Officer; Tel: +91 40 4848 3446; E-mail: [cs@aarvee.net](mailto:cs@aarvee.net); Website: [www.aarvee.com](http://www.aarvee.com);  
Corporate Identification Number: U74200TG2005PLC045491

**OUR PROMOTERS: VENKATACHALA CHAKRAPANI REDLA AND SNEHA REDLA**

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH (EQUITY SHARES) OF AARVEE ENGINEERING CONSULTANTS LIMITED (COMPANY) FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (OFFER PRICE) AGGREGATING UP TO ₹ [●] MILLION (OFFER) COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 2,025.00 MILLION BY OUR COMPANY (FRESH ISSUE) AND AN OFFER FOR SALE OF UP TO 6,750,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY THE PROMOTER SELLING SHAREHOLDER (OFFER FOR SALE). THE OFFER SHALL CONSTITUTE [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO 5% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL) FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (EMPLOYEE RESERVATION PORTION). OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS (BRLMS), MAY OFFER A DISCOUNT OF [●] % TO THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION (EMPLOYEE DISCOUNT). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WOULD CONSTITUTE [●] % AND [●] %, RESPECTIVELY, OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A PRE-IPO PLACEMENT OF EQUITY SHARES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹405.00 MILLION PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THAT THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF EQUITY SHARES IS ₹10 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN ALL EDITIONS OF THE [●], AN ENGLISH LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION, ALL EDITIONS OF [●], A HINDI LANGUAGE NATIONAL DAILY WITH WIDE CIRCULATION, AND [●] EDITION OF [●], A TELUGU LANGUAGE DAILY NEWSPAPER WITH WIDE CIRCULATION (TELUGU BEING THE REGIONAL LANGUAGE OF HYDERABAD, TELANGANA WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST 2 WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED (BSE) AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (NSE, AND TOGETHER WITH THE BSE, THE STOCK EXCHANGES) FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (SEBI ICDR REGULATIONS).

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of 1 Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made through Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957 (SCRR), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made in accordance with Regulation 6(1) of the SEBI ICDR Regulations, through the Book Building Process wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (QIBs) (such portion referred to as QIB Portion), provided that our Company, in consultation with the BRLMs may allocate up to 80% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), out of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors (Anchor Investor Allocation Price), in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Bid Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.2 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Offer shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily use the Application Supported by Blocked Amount (ASBA) process providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as applicable, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see 'Offer Procedure' on page 537 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 25, 2025 with SEBI and the Stock Exchanges on September 26, 2025. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, on the website of the Company at [www.aarvee.com](http://www.aarvee.com); and on the websites of the BRLMs, i.e. Centrum Capital Limited and Ambit Private Limited at [www.centrum.co.in](http://www.centrum.co.in) and [www.ambit.co](http://www.ambit.co), respectively. Our Company hereby invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to lose the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 35 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see the section titled 'Capital Structure' on page 100 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section titled 'History and Certain Corporate Matters' on page 335 of the DRHP.

BOOK RUNNING LEAD MANAGERS TO THE OFFER		REGISTRAR TO THE OFFER
<b>CENTRUM</b>	<b>AMBIT</b> Account of choice	<b>KFINTECH</b> KFINTECH CAPITAL LIMITED
<b>Centrum Capital Limited</b> Level -9, Centrum House, C.S.T. Road, Vidyanagar Marg, Kalina, Santacruz (E), Mumbai City, Mumbai - 400 098, Maharashtra, India. Telephone: +91 22 6623 3030 Email: <a href="mailto:aarvee ipo@centrum.co.in">aarvee ipo@centrum.co.in</a> E-mail: <a href="mailto:ipo.aarvee@centrum.co.in">ipo.aarvee@centrum.co.in</a> Investor grievance e-mail: <a href="mailto:igmbd@centrum.co.in">igmbd@centrum.co.in</a> Website: <a href="http://www.centrum.co.in">www.centrum.co.in</a> Contact Person: Sooraj Bhatia / Tarun Parmani SEBI Registration number: INM000010445	<b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Maharashtra, India. Telephone: +91 22 6623 3030 Email: <a href="mailto:aarvee ipo@ambit.co">aarvee ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Miraj Sampat/ Palak Mundra SEBI registration number: INM000010585	<b>KFin Technologies Limited</b> Selenium Tower B, Plot No.31 & 32, Financial District Nanakramguda, Serilingampally Hyderabad, Rangareddy - 500 032, Telangana, India. Tel: +91 40 6716 2222/180 0309 4001 E-mail: <a href="mailto:aarvee.ipo@kfin.tech">aarvee.ipo@kfin.tech</a> Website: <a href="http://www.kfin.tech">www.kfin.tech</a> Investor grievance e-mail: <a href="mailto:eiward.ris@kfin.tech">eiward.ris@kfin.tech</a> Contact Person: M. Murali Krishna SEBI Registration Number: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For AARVEE ENGINEERING CONSULTANTS LIMITED  
On behalf of the Board of Directors  
Sd/-  
Sugandha Khandelwal  
Company Secretary and Compliance Officer

Place: Hyderabad, Telangana  
Date: September 26, 2025

AARVEE ENGINEERING CONSULTANTS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated September 25, 2025, with SEBI and the Stock Exchanges on September 26, 2025. The DRHP is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), as well as on the websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, on the website of the Company at [www.aarvee.com](http://www.aarvee.com); and on the websites of the BRLMs, i.e. Centrum Capital Limited and Ambit Private Limited at [www.centrum.co.in](http://www.centrum.co.in) and [www.ambit.co](http://www.ambit.co), respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see 'Risk Factors' on page 35 of the DRHP and the RHP, when available. Potential investors should not rely on the DRHP for making any investment decision.

This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

AdFactors 46/2/25

